

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4880
ANSWERED ON:25.04.2013
MOBILE COURTS
Laguri Shri Yashbant Narayan Singh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Union Government has taken any action to set up mobile courts in backward areas in Odisha;
- (b) if so, the details thereof along with the names of the locations where such courts are located; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) to (c) Under the provisions of the Constitution, primary responsibility for establishment of subordinate courts in the States, rests with the respective State Government. As per information received from the State Government, no exclusive mobile courts have been set up in backward areas of Odisha. However, State Government has set up eight Gram Nyayalayas which are holding mobile courts in remote areas within their jurisdiction in terms of Section 9(1) of the Gram Nyayalayas Act, 2008. These Gram Nyayalayas are located at eight places, namely, Puri, Lakhanpur, Rajnagar, Junagarh, Sankhemundi, Similiguda, Ghasipura and Kolnara.